

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

CP (IB) No. 32/Chd/Hry/2024

IN THE MATTER OF:

Amit Jain

...Petitioner-Financial Creditor

Versus

Paytail Commerce Private Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 02.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vaibhav Sharma, Advocate

For the Respondent : Mr. Utkarsh Bhargava, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner-financial creditor as well as learned counsel for the respondent-corporate debtor. The learned counsel for the respondent-corporate debtor has submitted that they have already filed their reply. The e-copy of the reply is not on record of this Adjudicating Authority. Therefore, learned counsel for the respondent-corporate debtor is directed to ensure that e-copy as well as hard copy of the reply are filed with the Registry within next ten days.

The learned counsel for the petitioner-financial creditor is also directed to file the rejoinder within 12 days' and provide a copy to the opposite counsel. Liberty is granted to both the counsels to file their written arguments before

the next date of hearing, so hearing can be taken up on priority. Let the matter be posted on 01.08.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)